

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT NO.I

Service Tax Appeal No.70947 of 2018

(Arising out of Order-in-Appeal No.NOI-EXCUS-001-APP-1849-17-18 dated 19/03/2018 passed by Commissioner (Appeals) Customs, Central Excise & Service Tax, Noida)

M/s Ishita Bakers Pvt. Ltd.,
(B-128, Sector-63, Noida-201301)

.....Appellant

VERSUS

Commissioner of Central Excise &

Central Excise, Noida

....Respondent

(C-56/42, Renu Tower, Sector-62, Noida-201309)

APPEARANCE:

Shri Atul Gupta, Advocate for the Appellant

Shri Chitra Srivastava, Authorised Representative for the Respondent

**CORAM: HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

FINAL ORDER NO.70606/2024

DATE OF HEARING & DECISION : 01 October, 2024

P.K. CHOUDHARY:

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in open court)

**(P.K. CHOUDHARY)
MEMBER (JUDICIAL)**

**(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)**